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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA:1169/88

Date of Decision: 8.10.1993

Shri Awadesh Kumar Applicant

Versus

Union of India Respondents

Shri B.B. Srivastava Counsel for the applicant

JUDGEMENT(Oral)

The learned counsel for the applicant makes a statement across the bar that the applicant has received the reliefs claimed for, in the application. Therefore, the matter has become infructuous. To that extent, he has also made an endorsement on the file. In view of this, the OA.1169/88 is dismissed as infructuous with no order as to costs.

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(C.J. ROY)
MEMBER(J)
08.10.1993